

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
RKI BUILDERS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	RKI BUILDERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/04/2003
3.	Authority under which corporate debtor is incorporated / registered	ROC, Hyderabad
4.	Corporate Identity No. / <del>Limited Liability Identification No.</del> of corporate debtor	U45200TG2003PTC040886
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot no.7, D.No. 8-2-269/w/7, IV Floor, BLKR House Women's Coop Society, Sagar Society, Road No.2, Banjara Hills, Hyderabad-500 037
6.	Insolvency commencement date in respect of corporate debtor	Date of order is 8/12/2022 (order copy made available to IRP on 09/01/2023)
7.	Estimated date of closure of insolvency resolution process	08/07/2023 (180 days from the date of receipt of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajkumar Sarda IBBI/IPA-001/IP-P-01777/2019-2020/ 12740
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H.No. 24, Asbestos Colony, opp. Vikrampuri, Secunderabad – 500 009 rajsarda@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	3-5-700/A, Street no. 11, New Narayanguda, Hyderabad – 500 029 <b>cirp.rkibuilders@gmail.com</b>
11.	Last date for submission of claims	23/01/2023 (14 days from the date of receipt of order by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	-NA-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal Hyderabad, has ordered the commencement of a Corporate Insolvency Resolution Process of the RKI BUILDERS PRIVATE LIMITED on 8/12/2022 (Order made available to IRP on 09/01/2023).

The creditors of **RKI BUILDERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 23<sup>rd</sup> January 2023 to the Interim Resolution Professional at the address mentioned against column No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA - Not Applicable at Present.

**Submission of false or misleading proofs of claim shall attract penalties**



Rajkumar Sarda  
Interim Resolution Professional  
Registration No.: IBBI/IPA-001/IP-P-01777/2019-2020/12740  
Date : 11/01/2023  
Place: Hyderabad

**ATAPUR BRANCH:**  
3-4-114/72, Peninsula Complex,  
P.V.N.Rao Express Road, Atapur, Hyderabad-048.

**CRIGENDUM**  
General public is hereby put on notice to refer to the Abridged Vehicle E-Auction Notice dated 04.01.2023 published in this Newspaper on 05.01.2023 pertaining to Mr. Kethavath Pooling. Please read as Date of E-Auction: 06.02.2023. Instead of Date of E-Auction: 05.02.2023. Other terms & conditions of the original Abridged Vehicle E-Auction Notice remains the same.

Date: 10.01.2023, Place: Hyderabad  
Sd/- Authorised Officer

**CRISIS FINANCIAL LIMITED**  
(Formerly known as "Crisis Financial Holdings Limited")  
Regd. Office: 5th Floor, 11th Floor, No. 11, New Narayana, Hyderabad-500029. Email: [secretary@crisis.com](mailto:secretary@crisis.com) Website: [www.crisis.com](http://www.crisis.com)

**CORRIGENDUM**  
1. Crisis Financial Limited (formerly known as "Crisis Financial Holdings Limited") (the "Company") is a Public Limited Company incorporated under the Companies Act, 1956 and is registered with Reserve Bank of India (RBI) as a Non-Banking Financial Company.  
2. The Debt Securities of the Company are listed on RBI Limited.  
3. RBI vide its letter dated December 13, 2022, had issued "No Objection" for the change in Management of the Company with the induction of Mr. Ashish Kumar Dhanraj as Whole Time Director and Mr. Shashi Suresh as Non-Executive Director of the Company.  
4. Following is the composition of the Board of Directors of the Company:  
5. No. Name of the Director Designation  
1. Mr. Ashish Kumar Dhanraj (IN 0691812) Whole Time Director  
2. Mr. Deepak Cattan Varde (IN 0333729) Independent Director  
3. Mr. Pradeep Gangadhar (IN 0209462) Non-Executive Director  
4. Mr. Karthika Dhruv Jay (IN 02841723) Non-Executive Director  
5. Mr. Shashi Suresh (IN 0690937) Non-Executive Director  
6. Mr. Ashish Kumar Dhanraj (IN 0691812) Whole Time Director  
6. This notice is being given in terms of Para 99 of RBI Master Directions DMRB/03/2017 (03.10.19/2016) dated September 1, 2016, in relation to change in management of the Company. All stakeholders are requested to take note of the above information. Any clarification required may be addressed to the Company at its registered office or through e-mail to [secretary@crisis.com](mailto:secretary@crisis.com).  
For Crisis Financial Limited  
(Formerly known as "Crisis Financial Holdings Limited")  
Place: Hyderabad, Dated: January 10, 2023  
M.Vijay Mohan Reddy  
Company Secretary

**केनरा बैंक Canara Bank**  
NS ROAD BRANCH, No. 5-3-1062, VEERJI TOWERS, OSMAN GUNJ AREA, OPP: HOTEL JEWEL RESIDENCY, NEAR PS BEGUM BAZAR, HYDERABAD 500001PH : 040-24600451 E MAIL: [cb13000@canarabank.com](mailto:cb13000@canarabank.com)

**SALE NOTICE**  
E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.  
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorised Officer of N.S. Road Branch, will be sold on "As is where is", "As is what is", and "Whatever there is" on 13/02/2023.  
[1] for recovery of Rs. 4,80,35,818/- (Contractual dues as on 31/12/2022) due to the N.S. Road Branch of Canara Bank from M/S/I Tech Electro Power Systems represented by its Partners/Managing Directors/Guarantors 1) Sri.Kanithi Udaya Bhaskar S/O: Satyanarayana(partner) 2)Smt.Prathapagiri Sravanthi W/O : Praveen Kumar(partner) 3)Smt.Prathapagiri Chaitanya W/O:Prathapagiri Suryanarayan(Guarantor).  
1. The reserve price for Item No 1 is Rs.71,26,000/- (Rupees Seventy one lakh twenty six thousand only)and the earnest money deposit will be Rs.7,12,60,000/- (Rupees Seven lakh twelve thousand six hundred only).  
The Earnest Money Deposit shall be deposited on or before 10/02/2023 at 5:00pm.  
Details and full description of the immovable property: 1. All the premises bearing the RCC Residential House GWMC situated at H No 8-3-16 (Ground plus two, Southern part) Admeasuring 160 Sq yards, Hanamkonda Old Beet Bazar Warangal City Warangal District, Telangana.North: H No : 8-3-16(Part) of Prathapagiri Eswariah with Joint wall, South: House of P Rajalah and P Ganesh Rao, East: Vacant land of Prathapagiri Bhagya Lakshmi, West: Plot No 87  
For detailed terms and conditions of the sale please refer the link "E-Auction" provided online website <https://indianbankseaction.com> or may contact Mr. M.Sudarshan Reddy, Chief Manager, N.S.Road Branch Canara Bank, Ph. No. 9014227656/944095000/040-24735732/24600451 during office hours on any working day.  
DATE: 11/01/2023, PLACE: HYDERABAD SD/- AUTHORISED OFFICER, CANARA BANK.

**AXIS BANK LIMITED**  
3-2-183/184, Moori Square, 3rd Floor, R.P.Road, Secunderabad Branch.

**DEMAND NOTICE**  
(Under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 with Rule (3) of the Security Interest Enforcement Rules, 2002).  
Whereas, at the request of you, the below mentioned person(s), have been granted various credit facilities from time to time by way of financial assistance against various assets creating security interest in favour of the Bank. The particulars of property (ies) mortgaged by you by way of deposit of title deeds creating security interest in favour of the bank are mentioned here under. As you have failed to discharge the debt due to the Bank, your accounts have been classified as Non-Performing Assets as per the guidelines issued by the Reserve Bank of India. As the Demand Notices that were sent by Regd. Post calling upon to discharge the debt due to the Bank were returned by the Postal Department, this notice is issued.

S. No.	Name of the Applicant / Co-Applicant/ Guarantors/ Ac.No.	Liability in Rs.	Property Offered Equitable Mortgage Description of Movable Properties
1.	M/s ID Electronix Private Limited, Rep by Its Mr. Mohammad Akbar Khan, # 4-3-146/1, 1st Floor, Situated at Pillar No.120, Atapur, Rajendranagar Mandal, Hyderabad-500030. Also at: M/s ID Electronix Private Limited, Rep. by Mr. Mohammad Akbar Khan, Plot No.104, Akbar Plaza, Suncity, P&T Colony, Bandlaguda Jagir, Rangareddy, Hyderabad-500086. 2. Mrs. Nazeema Begum, W/o. Mr. Mohd. Abdul Khader, H.No.9-2-481/8/A, Pension pura, Langar House, Hyderabad-500008. 3. Mr. Mohammad Abdul Khader, S/o. Mr. Mohammad Abdul Razzaq, H.No.9-2-481/8/A, Pension pura, Langar House, Hyderabad-500008. 4. Mr. Mohammad Akbar Khan, S/o. Mr. Mohammed Afzal Khan, Langar House, Hyderabad-500008. 5. Mrs. Faria Iftekar, W/o. Mr. Mohammed Akbar Khan, H.No.9-2-481/8/A, Pension pura, Langar House, Hyderabad-500008. Loan Account No's. 920030014931138 & 920060042450583, Non-Performing Asset (NPA) on 30-06-2022 (13/2) Notice Date: 10-10-2022	Rs.2,20,13,763.50 (Rupees Two Crores Twenty Lakhs Thirteen Thousand Seven Hundred Sixty Three and Fifty Paise Only) as on 05-10-2022 for Loan A/c No. 920030014931138 and Rs.12,55,525/- (Rupees Twelve Lakhs Fifty Five Thousand Five Hundred and Twenty Five Only) for Loan A/c No. 920060042450583, being the amount due as on 05-10-2022 & 30-09-2022 respectively, together with further interest thereon from 06-10-2022 & 01-10-2022 respectively at the contractual rate of interest till the date of payment.	Schedule-A: All that book debts present and future. Schedule of the Immovable Property Mortgaged Item No. 1 Property: All that part and parcel of House bearing Municipal No. 9-2-481/8/A (Old No.9-2-481/8), admeasuring 150.00 Sq.Yards, or 126.00 Sq.Meters., situated at Bhagdad Colony, Pensionpura, Langar House, Hyderabad standing in the name of Mr. Mohammed Akbar Khan, S/o. Mr. Afzal Khan, wide Registered Sale Deed No.2497/2002, before SRO Golkonda and bounded as follows: North: Neighbour's House, South: Neighbour's House, East: Neighbour's House, West: Road. Item No.2 Property: All that part and parcel of Plot No. 17, Blog-G, in Survey Nos. 104/1, 106 and 113 (Part), admeasuring 501.33 Sq. Yards or 419.11 Sq. Metres, Situated at Dollar Hills Puppalguda Village, Previously Rajendranagar Mandal, now under Gandipet Mandal, Ranga Reddy District, standing in the name of Mrs. Faria Iftekar, W/o. Mohammed Akbar Khan, wide Regd. Sale Deed bearing Doct. No.8596/2019 and bounded as follows: North: Plot No.4, South: 40' Wide Road, East: Plot No.18, West: Plot No.16.

If you the above mentioned person/s fail to repay the above-mentioned amount due by you with future interest and incidental expenses, costs as stated above in terms of this notice under Section 13(2) of SARFAESI Act. Within 60 days from the date of this notice the Bank will exercise all or any of the rights detailed under Section 13(4) of SARFAESI Act and other applicable provisions of the said Act. This notice is without prejudice to the Bank's right to initiate such other actions or legal proceedings, as it deem necessary under any other Provisions of Law.  
Date: 10-01-2023, Place: Secunderabad Authorised Officer, Axis Bank Limited

**SPACENET ENTERPRISES INDIA LIMITED**  
(INC 172200762010PLC086824)  
Regd. Office: Plot No.114, Survey No.66/2, Street No.03, Rajdurgam, Prasanth Hills, Gachibowli, New Khalsa, Sarilingampally, Ranga Reddy, Hyderabad-500028, Telangana, India. Tel: 040 29345781 E-mail: [cs@spacenet.com](mailto:cs@spacenet.com) Website: <http://spacenet.com/>

**CORRIGENDUM TO NEWS PAPER ADD FOR THE NOTICE OF THE EXTRA ORDINARY GENERAL MEETING (EGM)**

Dear Members,  
We wish to inform you that the Company circulated and dispatched notice of Extra Ordinary General Meeting (EGM) of the Members of Spacenet Enterprises India Limited which is scheduled on Saturday, January 28<sup>th</sup>, 2023 At 02:00 PM (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") to the Shareholders on 06<sup>th</sup> January 2023, wherein, subsequent to the Circulation & dispatch of the notice of EGM, the company also published the newspaper add for the notice of EGM on 06<sup>th</sup> January, 2023 and thereafter it was noticed that certain inadvertent typographical errors have crept in that newspaper add.  
With reference to the aforesaid newspaper add please note the following corrections are made by way of this corrigendum.  
The members may be informed that:  
• Date and time of commencement of remote e-voting is Tuesday 24-01-2023 at 09:00 AM (IST).  
Except above mentioned all the details mentioned in the newspaper add vide dated on 06<sup>th</sup> January, 2023 remain unchanged.  
The Notice of Extraordinary General Meeting has also been uploaded on the website of the Company in the following given web link in addition to stock exchange (NSE) website.  
[https://www.spacenet.com/Shareholders\\_Meetings/Notice/SPACENET-EGM%20Notice-06-01-2023.pdf](https://www.spacenet.com/Shareholders_Meetings/Notice/SPACENET-EGM%20Notice-06-01-2023.pdf)  
For any Assistance or any matter connected with the above, members may contact by writing an e-mail to [cs@spacenet.com](mailto:cs@spacenet.com)  
For Spacenet Enterprises India Limited  
Sd/-  
Chowda Reddy  
Company Secretary  
Date: 10.01.2023  
Place: Hyderabad

**केनरा बैंक Canara Bank**  
NEW NALLAKUNTA BRANCH # 2-1-340/161-4, Tara Towers Ground Floor, Near Fever Hospital, Hyderabad-500044 Tel. No.040- 27614028 / 27614923 E. mail : [cb13013@canarabank.com](mailto:cb13013@canarabank.com)

**DEMAND NOTICE [SECTION 13(2)]**  
DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 The below said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as Non-Performing Asset .Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability.  
TO BORROWER / GUARANTOR / MORTGAGOR: Sri K Ram Reddy Flat No.404, B Block Sri Laxmi Ambica Residence Kothapet, Gaddiannaram, HYDERABAD, (Borrower) 1. Sri Kasam Siddiram Reddy S/o. Ramulu H.No.23-6-965/21 Shali Banda Rajani Devi HYDERABAD 500 065.2. Sri K Venkat Reddy S/o Ramuloo Flat No.301 III floor GNR Archies Plaza, Ramkot, HYDERABAD-500 001.(Surety/Guarantor)  
OUTSTANDING AMOUNT LIABILITY : Rs. 16,13,086.13 (Rupees Sixteen lakhs thirteenth thousand eighty six and paise thirteen only), with accrued up-to-date interest and other expenses. NPA DATE:29/10/2022, DEMAND NOTICE DATE : 01/12/2022. LOAN NO: 3017210000206.  
[Details of security assets: All that Flat No.404, on Fourth Floor in Block-B, with super built up area of 1282 Sft., along with undivided share of 35 Sq.Yds of out of 4800 Sq.Yds of land, in premises bearing Gram Panchayat No.23-38, Sy.Nos.105 & 106, situated at Municipal Road, Gaddiannaram, Saroornagar Mandal, Ranga Reddy District bounded by:  
LAND BOUNDARIES: North : Rice Mill belonging to Neighbours, South : Rice Mill belonging to Neighbours in Sy.No.104, East : 40' Wide Road, West : Poultry Farm in Sy.No.107.  
FLAT BOUNDARIES: North : Duct & Flat No.105, South : Open to Sky, East : Stair Case and Corridor, West : Open to Sky  
If you, the aforementioned persons fail to repay the above mentioned amount due by you with future interest and incidental expenses, costs as stated above in terms of this notice under Section 13 (2) of SARFAESI Act, within 60 days from the date of publication of this notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act. Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Registered Post/Ack due to your last known address available in the Branch record.  
DATE:01/12/2022, PLACE: HYDERABAD SD/- AUTHORISED OFFICER, CANARA BANK.

**PIRAMAL CAPITAL AND HOUSING FINANCE LTD**  
(Formerly Known as Dewan Housing Finance Corporation Ltd.) CIN: L65910MH1984PLC032639  
Registered Office: Unit No.-601, 6th Floor, Piramal Amli Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400077 -T +91 22 3802 4000  
Branch Office: D.No.7-1-615, 616 & 617/A, Imperial Towers, 4th Floor, Ameerpet Main Road, Hyderabad-500016, Telangana  
Contact Person: 1. Durga Vijaya Prasad Vanacharla - 9493330003 2. Ramana Rao - 9849271633 3. Vishal Ketele - 9584966653

**E-AUCTION SALE NOTICE - FRESH SALE**  
Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Capital & Housing Finance Limited (Formerly Known as DHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the physical possession, on "As Is Where Is Basis", "As Is What Is Basis" and "Whatever Is There Is Basis", Particulars of which are given below:

Loan Code/Branch/ Borrower(s)/ Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Property Address	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (01-12-2022)
Loan Code No. 00002214, Rajahmundry (Branch), Maddala Steels And Granites (Borrower), Trimruthu Maddala (Co Borrower 1) Radha Kumari Maddala (Co Borrower 2)	Dt: 28-08-2019, Rs. 7912377/-, (Rs. Seventy Nine lakh Twelve Thousand Three Hundred Seventy Seven Only)	All The piece and Parcel of the Property having an extent - 17 No. 11-2-B, Old Ward No. -D, New W No.19, Bhayalakhshimpeta Tadepalligudem West Godavari Andhra Pradesh 534102	Rs. 11060000/-, (Rs. One crore Ten lakh Sixty Thousand Only)	Rs. 1106000/-, (Rs. Eleven lakh Six Thousand Only)	Rs.9039307/-, (Rs. Ninety lakh Thirty Nine Thousand Seven Hundred Only)
Loan Code No. 00002213, Rajahmundry (Branch), Maddala Steels And Granites (Borrower), Trimruthu Maddala (Co Borrower 1) Radha Kumari Maddala (Co Borrower 2)	Dt: 30-04-2019, Rs. 6221594/-, (Rs. Sixty Two lakh Twenty One Thousand Five Hundred Ninety Four Only)	All The piece and Parcel of the Property having an extent :- D.No. 10-37-9 Bhayalakhshmi peta Ward No.19, Tadepalligudem, West Godavari-Only)	Rs. 9100000/-, (Rs. Nine lakh Ten Thousand Only)	Rs. 910000/-, (Rs. Nine lakh Ten Thousand Only)	Rs.8080855/-, (Rs. Eighty lakh Eighty Thousand Eight Hundred Fifty Five Only)

DATE OF E-AUCTION: 13-02-2023, FROM 11.00 A.M. TO 2.00 P.M. (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 10-02-2023, BEFORE 4.00 P.M.

**TERMS AND CONDITIONS OF THE AUCTION:**  
The sale shall be subject to the terms & conditions as described below:-  
1. The asset will not be sold below the reserve price.  
2. In case of single bidder, the bidder/purchaser has to bid with an minimum increment amount of Rs. 10,000/- for property upto 3cr RP & More than 3 Cr (Property Reserve Price (RP) bid increment amount will be Rs. 1,00,000/-).  
3. Auction/bidding shall only by "online electronic mode" through the website of the service provider i.e Company Name: C1 India Private Limited, Name of Representative : Mr. Dharami Krishna; Contact Number : 9948182222. Site <https://www.bankauctions.com>.  
4. Care has been taken to include adequate particulars of Secured Assets in the Schedule herein above. The Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation.  
5. The intending bidders are advised to go through the portal <https://www.bankauctions.com> for detailed terms and conditions for E-Auction sale before submitting their bids and taking part in the E-Auction sale proceedings and contact the respective Authorized Officer for the concerned property as mentioned herein above against the property.  
6. Auction shall commence at an increment above the Reserve Price and bidders shall be free to bid among themselves by improving their offer with minimum incremental amount stated herein above.  
7. 10% Earnest Money Deposit (EMD) DD shall be deposited on or before 10-02-2023, before 4:00 P.M. to the designated Branch in favour of "Piramal Capital & Housing Finance Limited" along with fully filled bid form and Tender/Sealed Bid/offer in the prescribed tender forms along KYC. a) Self attested true copy of Identity Card containing Photograph and Residential Address and PAN card of the intending bidder, issued by Govt. of India. Original of the document should be made available for verification by the concerned Authorized Officer. b) Intending Bidder's Mobile Number and E-Mail address.  
8. The intended bidders who require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact Mr. Dharami Krishna; Contact Number : 9948182222, Help Line E-mail ID: [https://www.bankauctions.com](mailto:https://www.bankauctions.com) and For any property related query may contact PCHFL Authorized Officer - Durga Vijaya Prasad Vanacharla - 9493330003 during the office hours on any working days.  
9. In case of stay of sale or Recovery proceeding by a superior court of competent jurisdiction, the auction may either be postponed/cancelled in compliance of such order, without any further notice and the persons participating in the sale shall have no right to claim damages, compensation or cost for such postponement/cancellation etc.  
10. Only those bidders holding valid user ID and Password and confirmed payment of EMD through Demand Draft shall be permitted to participate in the online e-auction. The Authorized Officer reserves the right to accept or reject any or all bids. Further, the Authorized Officer reserves the right to postpone or cancel or adjourn or discontinue the Auction or vary the terms of the Auction at any time before conclusion of the Auction process, without assigning any reason whatsoever and his decision in this regard shall be final.  
11. The successful bidder shall have to pay 25% of the purchase amount immediately within 24 hours (including Earnest Money Already paid) from knocking down of bid in his/her favor, in the same mode as stipulated in clause 7 above. The balance of the purchase price shall have to be paid in the same mode as stipulated in clause 7 above within 15 days of acceptance/confirmation of sale conveyed to them. In case of default, all amounts deposited till then shall be forfeited including earnest money deposit.  
12. Meagre deposit of 25 % of the Sale Price shall not entitle the successful bidder to get the sale confirmed in his favour. Sale shall be subject to terms and conditions applicable to this e-auction notice and confirmation by the secured creditor to that effect.  
13. The EMD (without interest) of the unsuccessful bidder will be returned on 3rd day of the closure of the e-auction sale proceedings.  
14. During e-auction, in case any bid is placed in the last 5 minutes of the closing time of the Auction, the closing time shall automatically get extended for another 5 minutes.  
15. The sale is subject to final confirmation by the PCHFL. In case if the borrower/guarantors pays the total Outstanding due to the PCHFL before the Date of Auction, then auction sale may be cancelled at the discretion of PCHFL.  
16. All statutory dues/attend charges/other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser.  
17. The Sale Certificate shall be issued to the highest successful bidder and in the same name in which the Bid is submitted.  
18. The property is sold on "As is where" and "As is what is" basis and the Authorized Officer or the PCHFL shall not be responsible for any charge, lien, encumbrances, or any other dues to the government or anyone else in respect of properties E-Auctioned. The intending Bidder is advised to make their own independent inquiries regarding the encumbrances, search results and other revenue records relating to the property including statutory liabilities arrears of property tax, electricity dues etc. and shall satisfy themselves before submitting the Bid.  
19. Properties as mentioned above can be inspected by the prospective bidders at the site with the prior appointment of concerned Branch Manager or Authorized Officer or any other officer identified for the purpose, from 11 A.M. to 3 P.M. on any working day before 10-02-2023.  
20. PCHFL reserves its right to accept/reject any or all of the offer(s) or bid(s) so received or cancel the sale without assigning any reason thereof.  
21. In case there is any discrepancy found in Publication of Vernacular Version or English Version then in such case English Version will be considered for the purpose of interpretation. Bidding in the final minutes and seconds should be avoided in the bidders own interest. Neither PCHFL nor Service Provider will be responsible for any failure/lapse (Power failure, Internet failure etc.) on the part of the vendor. In order to prevent such situation bidders are requested to make all the necessary arrangements/alternatives such as backup power supply etc required so that they are able to prevent such situation and continue to participate in the auction successfully.  
22. It shall be the responsibility of the successful bidder to remit the TDS @ 1% as applicable u/s 194 1-A if the aggregate of the sums credited or paid for such consideration is Rs. 50 Lakhs or more. TDS shall be filed online by filing form 26QB & TDS certificate to be issued in form 16B. The purchaser has to produce the proof of having deposited the income tax into the government account within 15 days of e-auction.  
STAFF NOTICE 30 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR /MORTGAGOR  
The above mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.  
Date : 11.01.2023  
Place : West Godavari  
Sd/-  
(Authorised Officer)  
Piramal Capital & Housing Finance Limited

**PIRAMAL CAPITAL AND HOUSING FINANCE LTD**  
(Formerly Known as Dewan Housing Finance Corporation Ltd.) CIN: L65910MH1984PLC032639  
Registered Office: Unit No.-601, 6th Floor, Piramal Amli Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400077 -T +91 22 3802 4000  
Branch Office: D.No.7-1-615, 616 & 617/A, Imperial Towers, 4th Floor, Ameerpet Main Road, Hyderabad-500016, Telangana  
Contact Person: 1. Durga Vijaya Prasad Vanacharla - 9493330003 2. Ramana Rao - 9849271633 3. Vishal Ketele - 9584966653

**E-AUCTION SALE NOTICE - FRESH SALE**  
Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Capital & Housing Finance Limited (Formerly Known as DHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the physical possession, on "As Is Where Is Basis", "As Is What Is Basis" and "Whatever Is There Is Basis", Particulars of which are given below:

Loan Code/Branch/ Borrower(s)/ Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Property Address	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (01-12-2022)
Loan Code No. 00005317, Vijayawada (Branch), Vijayalakhshmi Bathula (Borrower),	Dt: 09-09-2020, Rs. 1140001/-, (Rs. Eleven lakh Forty Thousand One Only)	All The piece and Parcel of the Property having an extent :- Plot No.90, Road No.2, Phase-2, Dream B.U., J.R.Stature, Komvolla Village, Pamaru Mandal, Krishna, Andhra Pradesh - 520008	Rs. 1240000/-, (Rs. Twelve lakh Forty Thousand Only)	Rs. 124000/-, (Rs. One lakh Twenty Four Thousand Only)	Rs.1428560/-, (Rs. Fourteen lakh Twenty Eight Thousand Five Hundred Sixty Only)
Loan Code No. 00006229, Vijayawada (Branch), Ravi Kumar Chalasan (Borrower), Sushma Chalasan (Co Borrower 1)	Dt: 12-05-2021, Rs. 1692245/-, (Rs. Sixteen lakh Ninety Two Thousand Two Hundred Forty Five Only)	All The piece and Parcel of the Property having an extent :- Plot No 1 And 2, Lp No:148/2015-Vija, Mangalapuram Road, Near Challalappi Sugar Factory, Lakshimpuram, Challalappi Krishna Andhra Pradesh - 520002	Rs. 2300000/-, (Rs. Twenty three lakh Only)	Rs. 230000/-, (Rs. Two lakh Thirty Thousand Only)	Rs.2103334/-, (Rs. Twenty One lakh Three Thousand Three Hundred Thirty Four Only)

DATE OF E-AUCTION: 13-02-2023, FROM 11.00 A.M. TO 2.00 P.M. (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 10-02-2023, BEFORE 4.00 P.M.

**TERMS AND CONDITIONS OF THE AUCTION:**  
The sale shall be subject to the terms & conditions as described below:-  
1. The asset will not be sold below the reserve price.  
2. In case of single bidder, the bidder/purchaser has to bid with an minimum increment amount of Rs. 10,000/- for property upto 3cr RP & More than 3 Cr (Property Reserve Price (RP) bid increment amount will be Rs. 1,00,000/-).  
3. Auction/bidding shall only by "online electronic mode" through the website of the service provider i.e Company Name: C1 India Private Limited, Name of Representative : Mr. Dharami Krishna; Contact Number : 9948182222. Site <https://www.bankauctions.com>.  
4. Care has been taken to include adequate particulars of Secured Assets in the Schedule herein above. The Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation.  
5. The intending bidders are advised to go through the portal <https://www.bankauctions.com> for detailed terms and conditions for E-Auction sale before submitting their bids and taking part in the E-Auction sale proceedings and contact the respective Authorized Officer for the concerned property as mentioned herein above against the property.  
6. Auction shall commence at an increment above the Reserve Price and bidders shall be free to bid among themselves by improving their offer with minimum incremental amount stated herein above.  
7. 10% Earnest Money Deposit (EMD) DD shall be deposited on or before 10-02-2023, before 4:00 P.M. to the designated Branch in favour of "Piramal Capital & Housing Finance Limited" along with fully filled bid form and Tender/Sealed Bid/offer in the prescribed tender forms along KYC. a) Self attested true copy of Identity Card containing Photograph and Residential Address and PAN card of the intending bidder, issued by Govt. of India. Original of the document should be made available for verification by the concerned Authorized Officer. b) Intending Bidder's Mobile Number and E-Mail address.  
8. The intended bidders who require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact Mr. Dharami Krishna; Contact Number : 9948182222, Help Line E-mail ID: [https://www.bankauctions.com](mailto:https://www.bankauctions.com) and For any property related query may contact PCHFL Authorized Officer - Durga Vijaya Prasad Vanacharla - 9493330003 during the office hours on any working days.  
9. In case of stay of sale or Recovery proceeding by a superior court of competent jurisdiction, the auction may either be postponed/cancelled in compliance of such order, without any further notice and the persons participating in the sale shall have no right to claim damages, compensation or cost for such postponement/cancellation etc.  
10. Only those bidders holding valid user ID and Password and confirmed payment of EMD through Demand Draft shall be permitted to participate in the online e-auction. The Authorized Officer reserves the right to accept or reject any or all bids. Further, the Authorized Officer reserves the right to postpone or cancel or adjourn or discontinue the Auction or vary the terms of the Auction at any time before conclusion of the Auction process, without assigning any reason whatsoever and his decision in this regard shall be final.  
11. The successful bidder shall have to pay 25% of the purchase amount immediately within 24 hours (including Earnest Money Already paid) from knocking down of bid in his/her favor, in the same mode as stipulated in clause 7 above. The balance of the purchase price shall have to be paid in the same mode as stipulated in clause 7 above within 15 days of acceptance/confirmation of sale conveyed to them. In case of default, all amounts deposited till then shall be forfeited including earnest money deposit.  
12. Meagre deposit of 25 % of the Sale Price shall not entitle the successful bidder to get the sale confirmed in his favour. Sale shall be subject to terms and conditions applicable to this e-auction notice and confirmation by the secured creditor to that effect.  
13. The EMD (without interest) of the unsuccessful bidder will be returned on 3rd day of the closure of the e-auction sale proceedings.  
14. During e-auction, in case any bid is placed in the last 5 minutes of the closing time of the Auction, the closing time shall automatically get extended for another 5 minutes.  
15. The sale is subject to final confirmation by the PCHFL. In case if the borrower/guarantors pays the total Outstanding due to the PCHFL before the Date of Auction, then auction sale may be cancelled at the discretion of PCHFL.  
16. All statutory dues/attend charges/other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser.  
17. The Sale Certificate shall be issued to the highest successful bidder and in the same name in which the Bid is submitted.  
18. The property is sold on "As is where" and "As is what is" basis and the Authorized Officer or the PCHFL shall not be responsible for any charge, lien, encumbrances, or any other dues to the government or anyone else in respect of properties E-Auctioned. The intending Bidder is advised to make their own independent inquiries regarding the encumbrances, search results and other revenue records relating to the property including statutory liabilities arrears of property tax, electricity dues etc. and shall satisfy themselves before submitting the Bid.  
19. Properties as mentioned above can be inspected by the prospective bidders at the site with the prior appointment of concerned Branch Manager or Authorized Officer or any other officer identified for the purpose, from 11 A.M. to 3 P.M. on any working day before 10-02-2023.  
20. PCHFL reserves its right to accept/reject any or all of the offer(s) or bid(s) so received or cancel the sale without assigning any reason thereof.  
21. In case there is any discrepancy found in Publication of Vernacular Version or English Version then in such case English Version will be considered for the purpose of interpretation. Bidding in the final minutes and seconds should be avoided in the bidders own interest. Neither PCHFL nor Service Provider will be responsible for any failure/lapse (Power failure, Internet failure etc.) on the part of the vendor. In order to prevent such situation bidders are requested to make all the necessary arrangements/alternatives such as backup power supply etc required so that they are able to prevent such situation and continue to participate in the auction successfully.  
22. It shall be the responsibility of the successful bidder to remit the TDS @ 1% as applicable u/s 194 1-A if the aggregate of the sums credited or paid for such consideration is Rs. 50 Lakhs or more. TDS shall be filed online by filing form 26QB & TDS certificate to be issued in form 16B. The purchaser has to produce the proof of having deposited the income tax into the government account within 15 days of e-auction.  
STAFF NOTICE 30 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR /MORTGAGOR  
The above mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.  
Sd/-  
(Authorised Officer)  
Piramal Capital & Housing Finance Limited

Date : 11.01.2023  
Place : Krishna  
Sd/-  
(Authorised Officer)  
Piramal Capital & Housing Finance Limited

**FORM A**  
**Public Announcement**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF RKI BUILDERS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	RKI BUILDERS PRIVATE LIMITED
2. Date of Incorporation Of Corporate Debtor	24/04/2003
3. Authority Under Which Corporate Debtor Is Incorporated (Registered)	ROC, Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45200TG2003PTC040886
5. Address of the Registered Office/and Principal Office (if any) of Corporate Debtor	Plot no.7, D.No. 8-2-269/w/7, IV Floor, BLKR House Women's Coop Society, Sagar Society, Road No.2, Banjara Hills, Hyderabad-500 037
6. Insolvency commencement date in respect of corporate debtor	Date of order is 8/12/2022 (order copy made available to IRP on 09/01/2023)
7. Estimated date of closure of insolvency resolution process	08/07/2023 (180 days from the date of receipt of order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rajkumar Sarda IBBI/IPA-001/IP-P-01777/2019-2020/12740
9. Address and e-mail of the interim resolution professional, as registered with the Board	H.No. 24, Asbestos Colony, opp. Vikrampur, Secunderabad 500 009 <a href="mailto:rajsarda@gmail.com">rajsarda@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution Professional	3-5-700/A, Street no. 11, New Narayana, Hyderabad 500 029 <a href="mailto:cirp.rkibuilders@gmail.com">cirp.rkibuilders@gmail.com</a>
11. Last date for submission of claims	23/01/2023 (14 days from the date of receipt of order by IRP)
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	-/NA-
14. (a) Relevant Forms and (b) Details of authorized representatives are	

రోడ్డు ప్రమాదంలో ఐదుగురు మృతి

అదుపుతుప్పి కాల్వలో బోల్తాకొట్టిన కారు
నవతెలంగాణ-జగదేవపూర్
కారు అదుపుతుప్పి కల్వల్లో డి.వి.ఎస్.ఎస్. కారులో పడటంలో ఐదుగురు అక్కడికక్కడే మృతి చెందిన సంఘటన సీనియర్ జి.ఎస్.ఎస్. మండలం మునిగడప గ్రామంలో జరిగింది.

ENVEAN LEASING AND INVESTMENTS LTD.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
రీజనల్ డైరెక్టర్, కార్పొరేట్ వ్యవహారాల మంత్రిత్వశాఖ, సీఎం జి.ఎస్.ఎస్.
కంపెనీల చట్టం, 2013, కంపెనీల చట్టం, 2013లోని సెక్షన్ 14 మరియు కంపెనీల (ఐసీఐఐఎస్) చట్టం, 2014 యొక్క చాట్ 41 విషయంలో

KRISHNA RAMA INDUSTRIES LTD.
సేవలందించే కె.ఆర్.ఎస్.ఎస్.ఎస్.
రీజనల్ డైరెక్టర్, కార్పొరేట్ వ్యవహారాల మంత్రిత్వశాఖ, సీఎం జి.ఎస్.ఎస్.
కంపెనీల చట్టం, 2013, కంపెనీల చట్టం, 2013లోని సెక్షన్ 14 మరియు కంపెనీల (ఐసీఐఐఎస్) చట్టం, 2014 యొక్క చాట్ 41 విషయంలో

ఆర్.బి.ఎల్.బ్యాంక్
ఆర్.బి.ఎల్.బ్యాంక్ లిమిటెడ్
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ఆర్.బి.ఎల్.బ్యాంక్ లిమిటెడ్

డిసిఎంబర్ వేతనాలు చెల్లించాలి
తెలంగాణ రాష్ట్ర ప్రభుత్వం
కాంట్రాక్టు, జైహోస్పింగ్
ఎంప్లాయిస్ ఫెడరేషన్
డిమాండ్
నవతెలంగాణ బ్యూరో - హైదరాబాద్
రాష్ట్రంలో 11,103 మంది కాంట్రాక్టు ఉద్యోగులు, అధ్యక్షులు క్రమబద్ధతను సాధించాలి

పాఠశాల ప్రకటన
బహిరంగ ప్రకటన
(బహుళార్థి) అండ్ కార్పొరేట్ డి.వి.ఎస్.ఎస్.
ఆర్.బి.ఎల్.బ్యాంక్ లిమిటెడ్
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.

అంబెద్కర్ ప్రైవేట్ లిమిటెడ్
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.

పదో తరగతి విద్యార్థులకు
మరింత ఛాయిస్ ఇవ్వాలి

విద్యాశాఖ కార్యదర్శికి ఎన్.ఎఫ్.ఎస్.
హైదరాబాద్ ఎన్.ఎఫ్.ఎస్.
హైదరాబాద్ ఎన్.ఎఫ్.ఎస్.
హైదరాబాద్ ఎన్.ఎఫ్.ఎస్.

ఎల్.ఎం.డి.టి. మెట్రో రైలు నుంచి
సెన్ బకాయిలను లికవి చేయాలి

లీజర్ కమిషనర్ కు సీఎం.ఎం.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.

11,103 మంది కాంట్రాక్టు ఉద్యోగులను క్రమబద్ధీకరించండి

సీఎం కేసీఆర్ కు
ఎమ్మెల్యే సర్పిల్ రెడ్డి లేఖ
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.

డిసిఎంబర్ వేతనాలు చెల్లించాలి

తెలంగాణ రాష్ట్ర ప్రభుత్వం
కాంట్రాక్టు, జైహోస్పింగ్
ఎంప్లాయిస్ ఫెడరేషన్
డిమాండ్
నవతెలంగాణ బ్యూరో - హైదరాబాద్

సవతెలంగాణ బ్యూరో - హైదరాబాద్
రాష్ట్ర ప్రభుత్వ శాఖలో పనిచేస్తున్న
కాంట్రాక్టు, జైహోస్పింగ్ ఉద్యోగులకు
చెల్లించాలి
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.

NOTICE
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.

ఇండియన్ బ్యాంక్
డోర్ టు డోర్ క్యాంపెయిన్

హైదరాబాద్ :
ప్రభుత్వ రంగంలోని
ఇండియన్ బ్యాంక్
తన పథకాలను
క్యాంపెయిన్ చేయడానికి
సరికొత్త
అలోచన చేసింది.

CRIS Financial Limited
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.

జనగామ ఆస్పత్రి నిర్మాణానికి అభినందనలు : హరీశ్ రావు

నవతెలంగాణ బ్యూరో - హైదరాబాద్
జనగామ మాతా, శివ ఆస్పత్రి నిర్మాణానికి
వైద్యారోగ్యశాఖ మంత్రి డి.హరీశ్
రావు అభినందనలు తెలిపారు.

SPACENET ENTERPRISES INDIA LIMITED
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.

ఐడిఎఫ్ఐసి ఫస్ట్ బ్యాంక్ లిమిటెడ్

సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.

Table with 5 columns: S.No., యూ.ఇ.ఎస్.ఎస్.ఎస్., యూ.ఇ.ఎస్.ఎస్.ఎస్., యూ.ఇ.ఎస్.ఎస్.ఎస్., యూ.ఇ.ఎస్.ఎస్.ఎస్.

బహిరంగ ప్రకటన

సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.

IDFC FIRST Bank

సేవలందించే ఏఎన్.ఎస్.ఎస్.ఎస్.
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బహిరంగ ప్రకటన

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